

समझता हूँ कि सन्तोषजनक तरक्की हो रही है ।

Mr. Speaker: Next Question—Shri Umanath.

An Hon. Member: Absent.

Mr. Speaker: Shri Hari Vishnu Kamath.

Shri Hem Barua: Sir, the reply given to my supplementary question is not complete.

Mr. Speaker: That is over, and we have called two more questions.

Shri Hem Barua: Sir, about Shri Kamath's question, Question No. 856, he told me that he had already written to you asking me to put this question. He told me that before leaving this place.

Mr. Speaker: I would believe the hon. Member. But that will come after I have exhausted the whole list.

Shri Hem Barua: May I submit, Sir, I have rather a feeling that you have some doubts about my *bona fides*. He told me like that.

Mr. Speaker: I do not know how he suspects me. It seems rather he has some suspicion about my *bona fides*. I gave him this credit, that even if he had not written and the hon. Member had told me I would have believed him. Therefore, there was no necessity of writing to me. I had rather believed him more than myself, and still he says that I suspect him.

Shri Hem Barua: Sir, I have been misunderstood a little here. It was Spencer who said: "Too much loyalty to law produces powder monkeys". At the risk of being reduced to that substandard level, we have been loyal to you, and if I have misunderstood you I hope to be excused. I did not misunderstand you.

Mr. Speaker: That philosophy has not benefited me very much.

Accounts of Indians in Foreign Countries

***857. Shri Surendranath Dwivedy:** Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 130 on the 23rd November, 1961 regarding enquiry into the violation of a foreign exchange regulation case and state:

(a) whether the enquiry has since been completed; and

(b) if so, whether any action has been taken on the basis of the enquiry?

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): (a) and (b). The Hon'ble Member seems to have in mind the information furnished on the 30th November, 1961 and 26th March, 1962 in respect of Lok Sabha Starred Question No. 433 by Shri Ram Krishan Gupta and others and Unstarred Question No. 288 by Shri P. G. Deb. respectively. That matter is still under investigation.

Shri Surendranath Dwivedy: May I know who is conducting this enquiry and whether this enquiry also includes the accounts of Messrs. Stahl Union & Co., Calcutta who supply the bills on behalf of the German suppliers to Kalinga Tubes who have a large amount of money in German Marks on behalf of Shri Patnaik?

Mr. Speaker: That is beyond the scope of the original question.

Shri Surendranath Dwivedy: The hon. Minister says that the enquiry is going on. Who is conducting the enquiry? I also want to know whether that enquiry includes the accounts of Messrs. Stahl Union & Co., Calcutta and also Messrs. Alexander Marcus & Co. of London who are the suppliers to Kalinga Tubes and who also hold large amount of money in their banks

Mr. Speaker: It is not relevant here.

Shrimati Tarkeshwari Sinha: Sir, I am unable to disclose any information regarding this matter.

Shri Surendranath Dwivedy: May I know whether one officer named D'Souza who went to Europe to conduct this enquiry has been called back?

The Minister of Finance (Shri Morarji Desai): It is not possible to disclose how the enquiry is being made or by whom. But I can assure the hon. Member that we are enquiring into every possible aspect in every possible way available to us. That is all I can say.

Mr. Speaker: He put the question whether some officer who has been sent there has been called back.

Shri Morarji Desai: There is no such thing.

Shri Hem Barua: May I know whether Government have examined the allegation made against Shri Patnaik to the effect that he borrowed some letter heads, or his wife borrowed some letter heads, from Europe, had some letters typed, unauthenticated letters....

Mr. Speaker: When the enquiry is going on, how can this be answered?

Shri Hem Barua: and produced them before the Prime Minister, and the Prime Minister made a statement in defence of Shri Patnaik, and this statement of the Prime Minister is proving a deterrent to a thorough enquiry into this matter?

Shri Morarji Desai: That is all wrong. The Prime Minister made no enquiry. The Prime Minister gave the reply on the basis of the information supplied to him by me. There is no question of the Prime Minister making any enquiry.

Shri S. M. Banerjee: I want to know whether this particular gentleman—I do not want to mention his name—had declared his assets in the foreign banks in response to an instruction issued by the Reserve Bank.

Mr. Speaker: The hon. Member should wait for the enquiry to be completed.

Shri S. M. Banerjee: This has nothing to do with the enquiry. In November it was mentioned that if anybody declared the assets held by him in foreign banks, no action will be taken against him. I want to know whether this particular gentleman declared his assets then.

Shri Morarji Desai: That is a different question. A separate notice may be given.

Shri Surendranath Dwivedy: I am glad the Finance Minister says that an enquiry will be conducted into all aspects of the question. In reply to Shri Hem Barua he said that the Prime Minister did not hold any enquiry. But in the letter the Prime Minister sent me, he said the enquiry was held and it was found to be a trivial matter. I want to know who actually held that enquiry. Also, is it not a fact—I am putting them together because you would not permit me to put another question—is it not a fact that the Director of the Enforcement Branch has collected good materials and has sought the permission of the Government to go to the court of law, which has not been given?

Shri Morarji Desai: That is all false.

Mr. Speaker: Shri Hem Barua.

Shri Surendranath Dwivedy: That means the letter of the Prime Minister....

Mr. Speaker: Order, order. I have called Shri Hem Barua.

Shri Surendranath Dwivedy: I want to know which party is false. Does it mean that the Prime Minister's letter is false?

Mr. Speaker: I have called Shri Hem Barua.

Shri Hem Barua: We have been asking about the report of Shri D' Souza, who was sent to Europe for enquiry. What has happened to the

report of that officer? Has he submitted any report at all?

Shri Morarji Desai: I cannot place before the House any report, or any comments about any report, until the enquiry is over.

Mr. Speaker: He wants to know whether any report has been submitted or not.

Shri Morarji Desai: I have not got any report.

Shri Surendranath Dwivedy: And yet he says it is all false.

Gratuity Plan for University Teachers

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*858. { **Shri Maheswar Naik:**
 { **Shri Vasudevan Nair:**

Will the Minister of Education be pleased to state:

(a) whether the University Grants Commission has set up a three-man Committee to examine a gratuity plan for University teachers;

(b) what specific aspects of the question are required to be examined by the body; and

(c) how the financial obligations, if any, are expected to be met?

The Minister of Education (Dr. K. L. Shrimali): (a) Yes, Sir.

(b) To examine the possibility of setting up a scheme of annuity or insurance for University and College teachers.

(c) This is under consideration.

Shri Maheswar Naik: What are the retirement benefits, if any, that are now being given to the college teachers at the moment?

Dr. K. L. Shrimali: Some provident fund benefits are given.

Shri Maheswar Naik: May I know whether the benefit of this scheme will be extended to the teachers of the colleges managed by private institutions?

Dr. K. L. Shrimali: A committee has just been appointed and it has started examining the whole question. All the aspects will have to be considered by this committee. I am not in a position now to give the details with regard to the scheme.

Shrimati Sarojini Mahishi: May I know when the three-man committee is expected to submit its report?

Dr. K. L. Shrimali: It may take some time. But we shall request the University Grants Commission to have the report as early as possible.

Shri Vasudevan Nair: Now the committee is enquiring into the scheme of gratuity for teachers, may I know whether the University Grants Commission has thought of both the schemes—the scheme of gratuity and the scheme of pension—for the university teachers? Because the University Grants Commission is considering this scheme of gratuity, will it mean that the scheme of pension will not be considered at all?

Dr. K. L. Shrimali: All these matters are under the consideration of this Committee.

Foreign Exchange for Students

*859. **Shri Mohammad Elias:** Will the Minister of Finance be pleased to state:

(a) the total number of students who have been given foreign exchange to study abroad during the year 1961-62;

(b) how much foreign exchange was given to them during this period;

(c) whether any students have been refused foreign exchange; and

(d) if so, their number and the reasons therefor?

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): (a) The total number of students who were given foreign exchange to study abroad during the calendar year 1961, inclusive of renewal sanc-